



2026:AHC-LKO:14333-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1868 of 2026

Kumud Rice And Daal Mill Thru.Partner Sanjeev
Kuamr Gupta

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Agriculture
Deptt. Lko. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Sanjay Kumar Srivastava, Akshat Kumar
Counsel for Respondent(s)	: C.S.C., Surendra Kumar Singh

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. The petitioner claims to have deposited an amount of Rs. 10,35,851/- as advance with opposite party No.2. He wants its adjustment towards Mandi fee and Development Cess for purchase of paddy and other business transactions done by the petitioner's Firm in the Financial Year 2023-24 and in this context he has submitted a representation dated 13.01.2024.

3. Counsel for the Mandi Parishad says that opposite party No.3 is competent to consider the said representation. Let the opposite party No.3 consider and take a decision on the aforesaid representation, if there is no other legal impediment, within two months from the date a certified copy of this order is produced before it.

4. With the aforesaid observations/directions, the writ petition is **disposed of**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 23, 2026

-Piyush-